

(a) whether complaints regarding corruption and negligence of duty at Akashwani and Doordarshan Kendras of Bihar have been received; and

(b) if so, the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI GIRIJA VYAS): (a) and (b) Yes Sir. The complaints have been investigated and appropriate administrative action has been taken against erring officials. In some cases the charged officers have been proceeded against under the relevant disciplinary rules.

[*Translation*]

Scheme for Upgrading Land Records

2116. SHRI PRABHU DAYAL KATHERIA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government provide financial assistance to some States under the "Scheme for upgrading land record";

(b) if so, the extent of financial assistance provided to Uttar Pradesh during the last two years;

(c) if not, the reasons therefor,

(d) whether the Government propose to provide assistance to Uttar Pradesh under the said scheme; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) Yes, Sir.

(b) 1989-90 Rs. 100 lakhs
1990-91 Rs. Nil

(c) During 1990-91, no proposal for release of funds under the scheme was received from the State Government.

(d) Yes, Sir.

(e) Government of India proposes to provide financial assistance to Uttar Pradesh in future for achieving the primary objectives such as early completion of Survey and Settlement Operations, training of staff, purchase of modern equipments required for Survey and Settlement Operations, training and preparation of land records etc. The amount of such assistance will largely depend upon the matching provision made by the State in their own budget and the innovative proposal made by them to bring about improvements in Land Revenue Administration and infusion of technology in Land Records Management.

[*English*]

Assistance to Maharashtra for Industrial Development

2117. SHRI PRAKASH V. PATIL: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government of Maharashtra had sought more financial assistance for the industrial development of the State during 1990-91; and

(b) if so, the amount sanctioned by the Government during 1990-91 in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) No, Sir.

(b) Does not arise.

[*Translation*]

Selection of Districts under Jawahar Rozgar Yojana

2118. SHRI PRABHU DAYAL KATHERIA: Will the PRIME MINISTER be pleased to state:

(a) the names of the districts selected under the Jawahar Rozgar Yojana

in the rural area of Uttar Pradesh and the number of persons provided employment during 1990-91;

(b) the names of other Centrally sponsored schemes being implemented in Uttar Pradesh;

(c) whether there is any check to find out as to whether the amount given has been spent properly under the rural development programmes;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the time by which the Jawahar Rozgar Yojana is likely to be implemented in all the districts of Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) Jawahar Rozgar Yojana (JRY) is being implemented already in all the rural districts of Uttar Pradesh. The progress under JRY is monitored in terms of employment generation and not in terms of number of persons provided employment. The employment generated during 1990-91 in Uttar Pradesh was 1628.77 lakh mandays.

(b) The Centrally schemes being implemented by the Ministry of Rural Development in Uttar Pradesh are as under:—

- (1) Poverty Alleviation Programmes which include Integrated Rural Development Programmes (IRDPA) and its subsidiary schemes of Training of Rural Youth for Self Employment (TRYSEM) & Development of Women and Children in Rural Areas (DWCR) and Rural Employment Programme viz. Jawahar Rozgar Yojana (JRY).
- (2) Area Development Programmes like Drought Prone Areas Programme (DPAP).

(3) Other Rural Development programmes which include:

(i) Accelerated Rural Water Supply Programme & Technology Mission.

(ii) Agricultural Marketing & Rural Godowns.

(iii) Land Reforms.

(iv) Revitalisation of Panchayati Raj Institutions.

(v) Strengthening of Training Infrastructure.

(vi) Assistance to voluntary organisations through Council for advancement of People's Action and Rural Technology (CAPART).

(c) and (d) Rural Development Programmes being implemented by the Ministry of Rural Development are reviewed through periodical reports and returns viz. Monthly, Quarterly/Annual Progress Reports received from the State Governments. Besides, for effective implementation of the programme, a number of field visits for each supervisory level officers at the State/District/Block level are also conducted. The Central Government officials also make the field visits to review the qualitative/quantitative aspects of the programme. The periodical report and the field visits by the Central/State officials enable them to monitor the progress of the programme and to take appropriate corrective measures, wherever necessary. Besides, there are institutionalised checks prescribed in the Acts, Rules, Manuals and Accounts Code applicable to rural local bodies to ensure that the public funds are spent properly.

(e) Requisite reply is given in part (a) of the Question.